



ITEM NO.64 COURT NO.3 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

**Petition(s) for Special Leave to Appeal (Crl.)
No. 21174/2025**

**[Arising out of impugned final judgment and order
dated 05-12-2025 in CRMABAU482BNSS No. 687/2025
passed by the High Court of Judicature at
Allahabad, Lucknow Bench]**

**NEHA SINGH RATHORE
@ NEHA KUMARI Petitioner(s)**

VERSUS

**STATE OF
UTTAR PRADESH & ANR. Respondent(s)**

**(IA No. 335636/2025 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)**

**Date : 10-03-2026
This matter was called on for hearing today.**

**CORAM :
HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR**

**For Petitioner(s) :
Ms. Akanksha Rai, Adv.
Mr. Fuzail Ahmad Ayyubi, AOR**

**For Respondent(s) :
Mr. Shaurya Sahay, AOR
Mr. Aman Jaiswal, Adv.
Ms. Sharvi Sharma, Adv.**

Mr. Ashish Singh, Adv.

**UPON hearing the counsel
the Court made the following
O R D E R**

1) The petitioner is apprehending her arrest in connection with FIR No. 0111 of 2025 dated 27.04.2025 registered at Police Station Hazratganj, District Lucknow, for the offences punishable under Sections 196(1)(a), 196(1)(b), 197(1)(a), 197(1)(b), 197(1)(c), 197(1)(d), 353(1)(c), 353(2), 302, 152 of Bharatiya Nyaya Sanhita, 2023, and Section 69(a) of the Information Technology Act, 2008.

2) While issuing notice on 07.01.2026, by way of interim relief, direction for not taking coercive steps subject to cooperation in the investigation, was issued.

3) After hearing learned counsel and considering that as directed by this Court, the petitioner has appeared and cooperated in the investigation, in the facts of this case, without expressing any opinion on the merits of the case, we deem it appropriate to confirm the order of interim protection and deem it appropriate to release the petitioner on anticipatory bail.

4) In view of the above, we direct that in the event of arrest, the petitioner shall be released on bail on furnishing suitable bail bonds and sureties and on such other terms and conditions as may be deemed fit by the Station House Officer of the concerned police station.

5) We further direct that the petitioner

shall join the investigation as and when required and co-operate in the same abiding all the conditions as specified under Section 482 of the Bharatiya Nagarik Suraksha Sanhita, 2023, and shall also cooperate in trial.

6) It is made clear here that violation, if any, by the petitioner, may give a cause to take recourse as permissible and the trial Court is at liberty to do the needful.

7) Accordingly, and in view of the foregoing, this special leave petition stands disposed of. Pending application(s), if any, shall stand disposed of.

(NIDHI AHUJA)
DEPUTY REGISTRAR

(NAND KISHOR)
ASSISTANT REGISTRAR